

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 148 OF 2019 &
IA NOS. 1220 & 1371 OF 2019**

Dated: 24th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Maharashtra Limited

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission &
Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Gaurav Majumdar
Mr. Harsh Anand

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

ORDER

IA NO. 1220 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 15 days' delay in filing reply is condoned and the reply is taken on record. Application is disposed of.

IA NO. 1371 OF 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, 14 days' delay in filing rejoinder is condoned and the rejoinder is taken on record. Application is disposed of.

APPEAL NO. 148 OF 2019

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **25.09.2019**.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson